

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

APPEAL No. 12 of 2023

IN THE MATTER OF:

CHANDAN SURYAKANT KHORJUVEKAR ...APPELLANT

VERSUS

GOA COASTAL ZONE MANAGEMENT

AUTHORITY & OTHERS

...RESPONDENTS

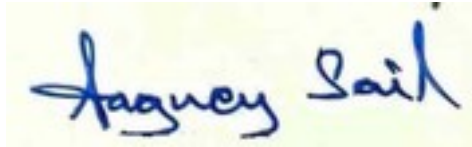
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NEXT DATE: 05.12.2023

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APPELLANT

THROUGH



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Filed on: 04.12.23

Place: Goa

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**REJOINDER OF APPELLANT TO GCZMA (R1) REPLY
AND ITS ADDITIONAL AFFIDAVIT DT. 01.09.2023**

1. That the present Rejoinder of the Appellant is filed to the Affidavit-in-reply dated 24.04.23 and additional affidavit dated 01.09.2023 both filed by Goa Coastal Zone Management Authority - GCZMA (Respondent No. 1) to the I.A. No. 83/2023 (condonation of delay application). At the outset the facts and averments in the said reply of R1 and additional affidavit of R1 which are inconsistent with the pleadings in the I.A. No. 83/2023 and present Appeal are denied. It is stated that rejoinder is not being filed for each and every statement and averment made by R1 and nothing may be deemed to be admitted unless the same is specifically admitted herein, but should be treated as though the same has been set out seriatim and denied and disputed specifically.

REJOINDER TO GCZMA ADDITIONAL AFFIDAVIT dt.
01.09.23:

2. That the additional affidavit dated 01.09.2023 was filed by GCZMA pursuant to directions of this Hon'ble Tribunal issued vide its order dated 20.07.2023 to submit a clarification as to who has put the signatures on the corrigendum/addendum dated 18.11.2022 and whether the Member Secretary and the Chairman of the GCZMA were in existence on that date.
3. That, GCZMA has admitted in para 6 of its additional affidavit that on the date of signing / issuing of the corrigendum/addendum i.e. 18.11.2022 there was no GCZMA in existence as its term expired on 31.10.2022. Hence, when on the said corrigendum/addendum Mr. Dashrath Redkar signed on 18.11.22 as Member Secretary of GCZMA and Mr. Arun Mishra signed on 18.11.22 as Chairman of GCZMA, both these persons had no authority to do so, as their respective terms in GCZMA had come to an end on 31.10.2022.
4. That, the Office Memorandum dated 26.04.2022 of MoEF&CC relied upon by GCZMA to justify issuance of the said corrigendum/addendum by the Department of

Environment & Climate Change, Government of Goa while the GCZMA was not in existence, is completely misplaced and wrong interpretation / application of the same memorandum. In this regard it is submitted that:

- (a) CORRIGENDUM / ADDENDUM NOT ISSUED BY DEPT. OF ENVIRONMENT BUT BY G.C.Z.M.A.:

A mere perusal of the said corrigendum / addendum dated 18.11.2022 makes is abundantly clear that it has been issued by GCZMA and nowhere has the name of Department of Environment and Climate Change, Government of Goa finds mention. Even the officials signing the said corrigendum / addendum identify themselves as being Member Secretary – GCZMA and Chairma – GCZMA. Hence, the contention of GCZMA that said corrigendum / addendum was issued by Dept. of Environment & Climate Change, Govt. of Goa is completely false and without any basis.

- (b) MOEF&CC OFFICE MEMORANDUM DT. 26.04.2022 IS NOT FOR ADJUDICATION OF COMPLAINTS / VIOLATIONS:

It is submitted that as per paragraph no. 1 of the said O.M. it is clarified that,

"... The Ministry specified the procedure for CRZ clearance vide Office Memorandum dated 19th January, 2015. The Ministry has also rolled out a fully computerised PARIVESH portal for application, appraisal and approval of projects requiring various clearances at the State and Central level. Therefore, in order to remove redundancy and bring in greater clarity in delegation of powers as per the provisions of CRZ Notification, 2011/IPZ Notification, 2011, the following procedure shall be followed henceforth in supersession of the Ministry's OM dated 19th January, 2015 and other Oms regarding procedure to be adopted for appraisal and approval of projects requiring CRZ or combined Environmental Clearance (EC) and CRZ clearances under the above-said notifications.

2. The procedure for clearance of permissible activities as per the CRZ Notification, 2011 and IPZ Notification, 2011 shall be as under:- ..."

Hence, the said O.M. is only for providing CRZ or combined EC & CRZ clearance under the CRZ & IPZ Notifications, 2011 and not for adjudication of complaints and violations by the concerned CZMA. This is further clarified by the said O.M. in paragraph no. 5, which states that,

"5. In case the Coastal Zone Management Authority (CZMA) are not in existence due to delay in their reconstitution or any other reasons, then it shall be responsibility of the Department of Environment in

the State Government or Union territory Administration, for providing comments and recommendation to the proposals in terms of the provisions of the said notification, to the concerned authority, as the case may be."

Hence, it is evident from para 5 above that the mandate given to Dept. of Environment is only for providing comments and recommendation to the proposals requiring CRZ or EC & CRZ clearance and not for adjudication complaints / violations of the CRZ Notification, 2011. In essence, what has been done by said corrigendum/addendum is that the minutes of the 326th GCZMA meeting have been amended which is void unless all the nine (9) members who were present in the said 326th GCZMA meeting approve the amendment and not just two members. Lastly, it is submitted that procedure contained in paragraph no. 5 of the said MoEF&CC O.M. dated 26.04.2022 is uncalled for and unnecessary in light of similar statutory provision of CRZ Notification, 2011 contained in its paragraph no. 4.2(iv) which was inserted vide amendment dated 03.05.2017. A true and correct copy of the amendment dated 03.05.2017 to CRZ Notification, 2011 is hereto marked and annexed as **ANNEXURE – R1/1**.

- (c) MOEF&CC ORDER DATED 31.10.2019 CONSTITUTING GCZMA ESPECIFICALLY EMPOWERS FOR ADJUDICATION OF ALLEGED VIOLATIONS:

It is pertinent to mention that the MoEF&CC order dated 31.10.2019 constituting GCZMA especially provides for adjudication of alleged violations and empowers GCZMA to inquire into cases of violations or contraventions of the Environment (Protection) Act, 1986 or its rules and the CRZ Notification, 2011 either suo-motto or on the basis of a complaint. Such powers (which are contained in para 5 (iii), (v), (vi), (vii) & (viii) of the MoEF&CC order dated 31.10.2019 – ANNEXURE-A9 at Pg. 79-80) are separate and distinct from the power / obligation of the GCZMA to examine proposals seeking CRZ clearance or combined EC & CRZ clearance and make recommendations for approval (contained in para 5(i) of the MoEF&CC order dated 31.10.2019). Hence, it is submitted that when GCZMA was not in existence on 18.11.2022 i.e. the date of issuance of the said corrigendum/addendum, no powers as contained in para 5(iii), 5(v), 5(vi), 5(vii) & 5(viii) of the MoEF&CC order dated 31.10.2019 existed and the same cannot be said to be transferred to the Department of Environment & Climate Change, Government of Goa by

effect of the MoEF&CC Office Memorandum dated 26.04.2022.

REJOINDER TO GCZMA REPLY dt. 24.04.2023:

5. That the contention of the GCZMA made in paragraph no. 9 of its reply that impugned corrigendum/addendum dated 18.11.2022 has no bearing on its final decision taken during 326th GCZMA meeting held on 27.10.2022 is completely misplaced and wrong. The effect of the impugned decision dated 27.10.2022, before and after corrigendum/addendum is given below:

S.No.	DECISION	EFFECT
1.	UNCORRECTED decision dt 27.10.22: <i>"The Authority after hearing both the parties decided to drop the proceedings with respect to Lucky Real Tech Pvt Ltd through Lalit Arora as per the order passed by NGT ..."</i>	GCZMA dropped proceedings relying on NGT order. <i>Details of this NGT order is not provided but the same can be ascertained to be the NGT order dated 20.10.2022 (Refer ANNEXURE-A7 Pg 66-68)</i>
2.	CORRECTED DECISION DT. 27.10.22: <i>"The Authority after hearing both the parties and after perusing the joint site inspection decided to drop the proceedings in respect of Lucky Real Tech Pvt</i>	GCZMA dropped proceedings based on the joint inspection conducted on 27.08.2022 by GCZMA (ANNEXURE-A5 Pg. 50-55)

	<i>Ltd ..."</i>	
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Hence, it can be clearly seen from the table given above that the basis / foundation of the decision dated 27.10.2022 for discharging / dropping proceedings against Respondent No. 2 has completely changed from earlier being the NGT order (dated 20.10.22) to the Site Inspection report. Resultantly, the corrected or in reality, the amended / altered decision dated 27.10.2022 is a completely distinct and separate decision which is independent of its earlier version

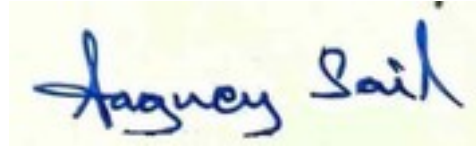
6. That GCZMA in its paragraph no. 10 does not disclose the actual date of uploading of the impugned corrigendum/addendum on its official website. Moreover, as contented by the Appellant in paragraph no. 5 of its additional affidavit dated 29.03.23 in I.A. No. 83/2022 that Appellant had no reason to check the website of the GCZMA for any corrigendum/addendum to the minutes of the 326th meeting and others contents of the additional affidavit may kindly be read in rejoinder.

7. Hence, in light of the above facts and circumstances it is most respectfully prayed that this Hon'ble Tribunal may

be pleased to condone the delay of 37 (thirty seven) days in filing the present Appeal and admit the Appeal for hearing and adjudication.

APPELLANT

THROUGH

A handwritten signature in blue ink on a yellow background, reading "Agney Sail".

AAGNEY SAIL & GAURESH MALIK

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GOA COASTAL ZONE MANAGEMENT

AUTHORITY & OTHERS

...RESPONDENTS

AFFIDAVIT

I, Chandan Suryakant Khorjuvekar, S/o Late Shri Suryakant Khorjuvekar aged about 49 years, R/o H.No. 98/9, Bandirwaddo, Anjuna, Bardez, Goa - 403517, do hereby solemnly state and affirm that:

1. That I am the Appellant in the above mentioned Appeal and I am aware of the facts of the present case and as such am competent to swear this affidavit.
2. That I have read and understood the accompanying Rejoinder to the Reply and Additional Affidavit of GCZMA to IA No. 83/2022 which has been drafted on my instructions and the contents of which are true to my knowledge and have been read and explained to me in the vernacular.
3. That the Annexures R1/1 to R1/ are true and correct copies of their respective originals.

DEPONENT

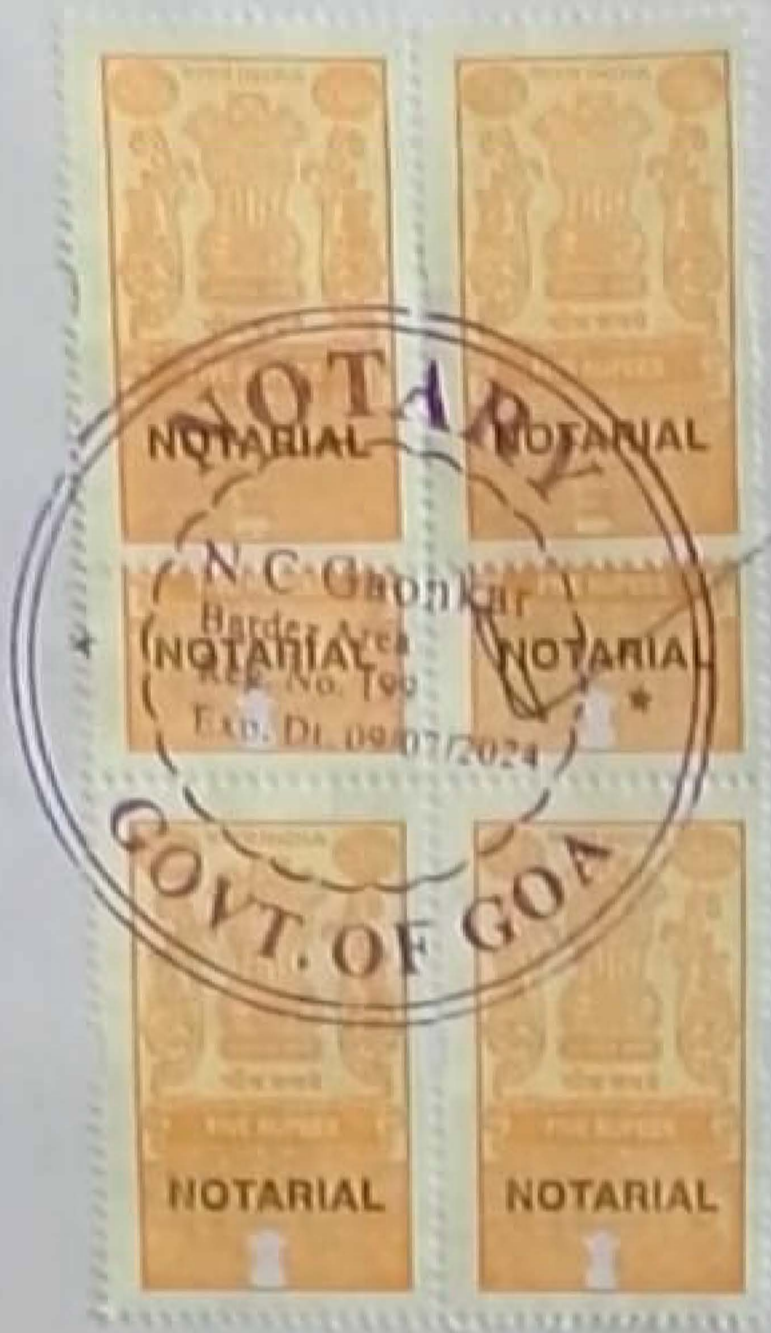
VERIFICATION:

Verified that the contents of paras 1 to 3 of my above affidavit are true to my knowledge and its content is read and explained to me in the vernacular, no part of it is false and nothing material has been concealed therefrom.

Verified on th 4 day of December, 2023 at Mapusa, Goa.

Address 53 64 63 86 3355

DEPONENT



Solemnly affirmed
Before me

N. C. Gaonkar

N. C. Gaonkar
Advocate & Notary
Mapusa Bardez - Goa

Dr. No. 36273/23

04 DEC 2023

ANNEXURE R1/1

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 3 मई, 2017

का.आ.1393(अ).- भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 19(अ) तारीख 6 जनवरी, 2011 (जिसे इसमें इसके पश्चात् तटीय विनियमन जोन, अधिसूचना, 2011 कहा गया है) का और संशोधन करने के लिए प्रारूप अधिसूचना पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) की अपेक्षानुसार अधिसूचना सं. का.आ. 1497(अ) तारीख 25 अप्रैल, 2016 द्वारा भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उप-खंड (ii) में प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों से, जिनकी उससे प्रभावित होने की संभावना है, उस तारीख से, जिसको राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और उक्त अधिसूचना की प्रतियां जनता को 25 अप्रैल, 2016 को उपलब्ध करा दी गई थी;

और उक्त प्रारूप अधिसूचना के उत्तर में प्राप्त आक्षेपों तथा सुझावों पर केन्द्रीय सरकार द्वारा विचार कर लिया गया है।

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के खंड (घ) के साथ पठित उक्त पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) तथा उप-धारा (3) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, तटीय विनियमन जोन अधिसूचना, 2011 में निम्नलिखित और संशोधन करती है।

तटीय विनियमन जोन अधिसूचना, 2011 में,-

(क) पैरा 4 के उप-पैरा 4.2 में, खंड (iii), खंड (vi), खंड (v) और खंड (vi) के स्थान पर निम्नलिखित खंड रखे जाएंगे, अर्थात्:-

“(iii) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय या एसआईए साठ दिन की अवधि के भीतर संबंधित सीजेडएमए की सिफारिशों के आधार पर अनापत्ति के लिए ऐसी परियोजनाओं पर विचार करेगा।

(iv) पुनर्गठन या किन्हीं अन्य कारणों से यदि, सीजेडएमए प्रचालन में नहीं हो, तब उन राज्य सरकारों या संघ राज्यक्षेत्र प्रशासनों के पर्यावरण विभाग, जोकि तटीय जोन प्रबंधन योजनाओं के अभिरक्षक हैं, अपनी टीका टिप्पणी के साथ, उक्त अधिसूचना के उपबंधों के निबंधानुसार, प्रस्तावों की सिफारिश पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को भेजेंगे।

(v) सीआरजेड अधिसूचना के अधीन परियोजनाओं को प्रदान की गई मंजूरी सन्निर्माण और प्रचालन के प्रारंभ के लिए मंजूरी के जारी किए जाने की तारीख से पांच वर्ष की अवधि के लिए विधिमान्य होगी।

(vi) मंजूरी प्राप्त करने के बाद की मॉनीटरिंग हेतु-

(क) परियोजना प्रस्तावक के लिए यह अनिवार्य होगा कि वह प्रत्येक कैलेंडर वर्ष के 1 जून तथा 31 दिसम्बर को संबद्ध विनियामक प्राधिकारी (प्राधिकारियों) को हार्ड और सॉफ्ट कॉपी में पर्यावरणीय मंजूरी के नियत निबंधनों तथा शर्तों की बाबत अर्द्धवार्षिक अनुपालन रिपोर्टें प्रस्तुत करे और परियोजना प्रस्तावक द्वारा प्रस्तुत सभी ऐसी अनुपालन रिपोर्टें लोक अधिकारिता क्षेत्र में प्रकाशित की जाएंगी और इसकी प्रतियां संबद्ध सीजेडएमए को आवेदन किए जाने पर किसी भी व्यक्ति को दी जाएंगी।

(ख) अनुपालन रिपोर्ट संबद्ध विनियामक प्राधिकारी की वेबसाइट पर भी प्रदर्शित की जाएगी।

(vii) सीजेडएमए के कार्यकरण में पारदर्शिता बनाए रखने के लिए, सीजेडएमए की यह जिम्मेदारी होगी कि वह समर्पित वेबसाइट सृजित करे और कार्य सूची, कार्यवृत्त, किए गए विनिश्चय, अनापत्ति पत्र, उल्लंघन पर की गई कार्रवाई और न्यायालय मामलों, जिनके अन्तर्गत माननीय न्यायालय के आदेश और संबंधित सरकार या संघ राज्यक्षेत्र के अनुमोदित सीजेडएमपी भी हैं, को वेबसाइट पर डालेगा।

(ख) पैरा 8 के उप-पैरा (5) में,

(i) ग्रेटर मुंबई की नगरपालिका सीमाओं के भीतर आने वाले सीआरजेड क्षेत्रों से संबंधित खंड 1 के उप-खंड (i) में, निम्नलिखित मद अन्तःस्थापित की जाएगी, अर्थात्:-

“ई. नगर पालिका क्षेत्र से मल उपचार के प्रयोजन के लिए सीआरजेड-1 में मल उपचार संयंत्र का संनिर्माण, जहां ऐसी सुविधाएं स्थापित करने के लिए कोई वैकल्पिक स्थान उपलब्ध नहीं है, वहां संबंधित तटीय जोन प्रबंधन प्राधिकारी की सिफारिशों और केन्द्रीय सरकार के अनुमोदन के अधीन रहते हुए केवल अपवादिक परिस्थितियों में नगरपालिका प्राधिकारियों द्वारा किया जाएगा। सन्निर्माण प्रक्रिया के दौरान तिगुने क्षेत्र में काटे गए या नष्ट किए गए मैंग्रोव को पुनः रोपित किया जाएगा।”;

(ii) गोवा के सीआरजेड से संबंधित खंड 3 में, मद (iii) के पश्चात्, निम्नलिखित मद अन्तःस्थापित की जाएगी, अर्थात्:-

“(iii) जून से अगस्त मास के दौरान ऐसी संरचनाओं को हटाया और विखंडित नहीं किया जाएगा:

परंतु इन संरचनाओं में उपलब्ध सुविधाएं जून से अगस्त मास के दौरान परिचालन में नहीं रहेंगी।”;

[फा. सं. 19-27/2015-आईए-III]

अरूण कुमार मेहता, संयुक्त सचिव

टिप्पण: मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में सां. का.आ. 19(अ) तारीख 6 जनवरी, 2011 द्वारा प्रकाशित की गई थी और तत्पश्चात् उसे निम्नानुसार संशोधित किया गया था।

1. का.आ. 2557(अ), तारीख 22 अगस्त, 2013;
2. का.आ. 1244(अ), तारीख 30 अप्रैल, 2014;
3. का.आ. 3085(अ), तारीख 28 नवंबर, 2014;
4. का.आ. 383(अ), तारीख 04 फरवरी, 2015;
5. का.आ. 556(अ), तारीख 17 फरवरी, 2015;
6. का.आ. 938(अ), तारीख 31 मार्च, 2015;
7. का.आ. 1599(अ), तारीख 16 जून, 2015;
8. का.आ. 3552(अ), तारीख 30 दिसम्बर, 2015;
9. का.आ. 1212(अ), तारीख 22 मार्च, 2016;
10. का.आ. 4162(अ), तारीख 23 दिसम्बर, 2016; और
11. का.आ. 621(अ), तारीख 23 फरवरी, 2017.

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 3rd May, 2017

S.O.1393(E). – Whereas, a draft notification further to amend the notification of the Government of India in the erstwhile Ministry of Environment and Forests number. S O. 19(E), dated the 6th January, 2011 (hereinafter referred to as the Coastal Regulation Zone, Notification, 2011) was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* notification number S.O. 1497(E) dated the 25th April, 2016, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 25th April, 2016;

And whereas, objections and suggestions received in response to the said draft notification have been considered by the Central Government.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the said Environment (Protection) Act, (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the said Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments in the Coastal Regulation Zone Notification, 2011, namely:—

In the Coastal Regulation Zone Notification, 2011,-

(a) in paragraph 4, in sub-paragraph 4.2, for clause (iii), (vi), (v) and (vi), the following clauses shall be substituted, namely:-

“(iii) MoEFCC or SEIAA shall consider such projects for clearance based on the recommendations of the concerned CZMA within a period of sixty days.

(iv) In case the CZMAs are not in operation due to their reconstitution or any other reasons, then it shall be responsibility of the Department of Environment in the State Government or Union territory Administrations, who are the custodian of the Coastal Zone Management Plans of respective States or Union Territories to provide comments and recommend the proposals in terms of the provisions of the said notification to the Ministry of Environment, Forest and Climate Change.

(v) The clearance accorded to the projects under the CRZ notification shall be valid for the period of five years from the date of issue of the clearance for commencement of construction and operation.

(vi) For Post clearance monitoring.—

(a) it shall be mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated terms and conditions of the environmental clearance in hard and soft copies to the regulatory authority(s) concerned, on 1st June and 31st December of each calendar year and all such compliance reports submitted by the project proponent shall be published in public domain and its copies shall be given to any person on application to the concerned CZMA.

(b) the compliance report shall also be displayed on the website of the concerned regulatory authority.

(vii) To maintain transparency in the working of the CZMAs it shall be the responsibility of the CZMA to create a dedicated website and post the agenda, minutes, decisions taken, clearance letters, violations, action taken on the violations and court matters including the Orders of the Hon’ble Court as also the approved CZMPs of the respective State Government or Union Territory”.

(b) in paragraph 8, in sub-paragraph (V),

(i) in clause 1 relating to CRZ areas falling within municipal limits of the Greater Mumbai, in sub-clause (i), after item (B), following item shall be inserted, namely:-

“C. The construction of sewage treatment plants in CRZ-I for the purpose of treating the sewage from the municipal area shall be taken only by the municipal authorities in exceptional circumstances, where no alternate site is available to set up such facilities, subject to recommendations of the concerned CZMA

and approval by the Central Government. Three times the number of mangroves destroyed or cut during construction process shall be replanted”;

(ii) in clause 3 relating to CRZ of Goa, after item (iii), the following item shall be inserted, namely:-

“(iii) such structures shall not be removed and dismantled during the month of June to August:

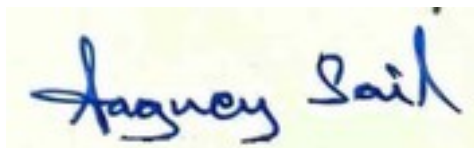
Provided that the facilities available in these structures shall remain non-operational during the month of June to August”.

[F.No.19-27/2015-IA-III]

ARUN KUMAR MEHTA, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O. 19 (E) dated the 6th January, 2011 and subsequently amended as follows:—

1. S.O. 2557 (E), dated the 22nd August, 2013;
2. S.O. 1244 (E), dated the 30th April, 2014;
3. S.O. 3085 (E), dated the 28th November, 2014;
4. S.O. 383 (E), dated the 4th February, 2015;
5. S.O. 556 (E), dated the 17th February, 2015;
6. S.O. 938 (E), dated the 31st March, 2015;
7. S. O. 1599 (E), dated the 16th June, 2015;
8. S. O. 3552 (E) dated the 30th December, 2015;
9. S. O. 1212 (E), dated the 22nd March, 2016;
10. S.O. 4162(E), dated the 23rd December, 2016; and
11. S.O. 621(E), dated the 23rd February, 2017.





Aagney Sail <aagneysail@gmail.com>

Appeal No. 12/2023 (WZ) - Chandan Suryakant Khorjuvekar v. GCZMA & Ors. - Service of Rejoinder to GCZMA Reply

Aagney Sail <aagneysail@gmail.com> Mon, Dec 4, 2023 at 3:26 PM
To: gczma gczma <goacoastalzone@gmail.com>, office@anturkar.com, Abhay Anturkar <anturkarandassociates@gmail.com>, gauravvardhan nadkarni <nadkarnigauravvardhan@gmail.com>, luckyrealtechpvt.ltd.24@gmail.com, "Adv. Gauresh Malik" <gaureshmalik6@gmail.com>

Hi,

Please find attached the rejoinder to the GCZMA reply.

Kindly confirm receipt.

Adv. Aagney Sail,
Mobile: +91.9810076618



CHandan Rejoinder Apl 12-23 - GCZMA.pdf
2770K